

CORRECTION OF ANSWER TO
SUPPLEMENTARY QUESTION
ON STARRED QUESTION

The Deputy Minister of External Affairs (Shri Anil K. Chanda): On the 29th September last, Shri Kasliwal had tabled a Question—Starred Question No. 1468—enquiring whether the Government of Tanganyika proposed to amend the immigration laws of the territory. In my answer I had said that whereas formerly the husband of a permanent resident could enter the territory without a permit or pass, the Government of Tanganyika had already amended the Immigration Regulations thereby making it obligatory on the part of the husband of a permanent resident to obtain a pass or permit from the Immigration authorities before he could enter into the territory. In answering the supplementaries raised by Shri Kasliwal, it was stated that Government had no information as to whether the Governor of Tanganyika was considering at all, and if so, whether favourably or otherwise, the representation submitted to him by the Asian women of the territory urging repeal of the amendment.

I have since gathered that the correct position is that on behalf of the Governor, the Chief Secretary to the Government had sent a reply to the petitioners saying that the amendment of the Immigration Regulations should not be taken to imply that the husband of a permanent resident of Tanganyika was debarred from entering the territory. Such a person was in the same position as any other intending immigrant. The amendment was introduced, it was contended, because there had been cases where the privilege had been abused. It was for this reason alone that the amendment had been introduced. No racial discrimination was made in the granting of the privilege and there was no such discrimination involved in its withdrawal. The amending regulation, the Chief Secretary's reply stated, was first con-

sidered by the Immigration Control Board, an inter-racial body having an unofficial majority and subsequently placed before the Legislative Council. The Government of the territory, it is understood, would raise no objection to a debate being initiated at the next sitting of the Legislative Council on the immigration laws.

COMMITTEE ON ABSENCE OF
MEMBERS FROM THE SITTINGS
OF THE HOUSE

SIXTH REPORT

Shri Altekar (North Satara): I beg to move:

"That this House agrees with the Sixth Report of the Committee on Absence of Members from the Sittings of the House presented to the House on the 3rd December, 1954".

Shri Gidwani (Thana): I want to say something about this motion.

Mr. Speaker: I will have to put the motion first. Shall I put the motion?

Shri Gidwani: You put it and then I will speak.

Mr. Speaker: Motion moved.

"That this House agrees with the Sixth Report of the Committee on Absence of Members from the Sittings of the House presented to the House on the 3rd December, 1954".

Shri Gidwani: Since the salary system has been introduced, I would say that there should be a modification about the days of leave. If a Member is present only for three days in 200 days, under the rules he can continue to draw his salary of Rs. 400 per month. I find that certain Members have remained absent for long sessions. They come after 60 days or 55 days and then go away. It is very unfair to the poor taxpayer. Therefore, I would say that after the new system has been introduced, there should be some